

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4941  
ANSWERED ON:26.04.2010  
AMENDMENT IN SC LEGISLATION  
Singh Shri Bhola

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the existing Scheduled Castes legislation is being misused instead of being used;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend this legislation;
- (d) if so, the details thereof; and
- (e) the details of number of cases found under the Scheduled Castes Act, Statewise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRI D. NAPOLEON)

(a), (b) & (c): Incidence of false cases under the Scheduled Castes and the Scheduled Tribes

(Prevention of Atrocities) Act, 1989, has been indicated by some agencies.

National Crime Records Bureau, Ministry of Home Affairs, which has provided data in regard to number of cases of offences of atrocities against Scheduled Castes, under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during 2008, does not specifically relate to false cases. Nevertheless, under the caption, 'cases declared false on account of mistake of fact or law', 6564 cases pertaining to atrocities against Scheduled Caste, during 2008, have been mentioned. State/Union Territory wise number of the cases is given in the statement annexed.

(c) & (d): In this regard, no proposal to amend the Act is under consideration.